

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1105/(MAH)/2017  
M. A. No. 512/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Universal Agency  
V/s.  
Deep Water Services Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Prakash Suresh	R.P	
2.	RM Choudhary	Respondent	
3.	S.K. Das	Respondent	

ORDER

MA 512/2017 in CP No. 1105/I&BP/NCLT/MB/MAH/2017

For the Applicant i.e. Resolution Professional, is not in a position to say that the entire information is likely to come to him, however, since the person shown as Respondents who continued as director until before 10.03.2017 have come forward to provide information as well as records to the extent possible, stand-over this application to 19.12.2017.

It is further, made clear that the Resolution Professional shall act within the rights and duties given under the Code, he is not expected to seek permission of this Bench for each and every situation unless such direction sought by him doesn't fall within the rights and duties conferred upon him.

List this matter on 19.12.2017.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)